

Reports Presented by National Commission for Minorities to Government

1945. SHRI K. RAHMAN KHAN: Will the Minister of WELFARE be pleased to state:

(a) the number of reports presented by National Commission for Minorities to Government since its constitution as a Statutory Commission and whether such reports are placed before the Parliament;

(b) the number of cases of discrimination against minorities received by the Commission and in how many cases, the Commission has taken up for investigation, State-wise; and

(c) whether the Commission has initiated any suo moto investigation relating to discrimination or problems relating to Socio-Economic condition and education of Minorities?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN): (a) The National Commission for Minorities has not submitted any Report of its activities since its constitution as a statutory body. The Commission, has, however submitted the 14th Annual Report for the period 1991-92 of the erstwhile Minorities Commission. This Report as well as the Annual Reports of the statutory body are required to be placed before Parliament.

(b) and (c) The Commission has been receiving a large number of representations from both individuals and various organisations listing different

kinds of grievances/complaints including socio-economic and educational problems of minorities. From among these cases, it is difficult to categorise and quantify the number of cases of discrimination against minorities without proper verification. The Commission does not have any powers of investigation under the National Commission for Minorities Act. The matters are, however, taken up with the concerned authorities seeking factual reports from them. The Chairman/Members of the Commission also visit various places for spot studies of problems relating to minorities.

Pending proposals for price fixation of bulk drugs

1946. SHRI H. HANUMAN

THAPPA:

SHRI GOVINDRAM MIRI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of the proposals for price fixation of bulk drugs and formulations which are pending with his Ministry;

(b) since when each of the proposals is pending and at what level;

(c) the reasons for this pendency and by when would the prices be fixed;

(d) whether it is fact that Director (PI) and US (DPEA) are misusing their positions and telephoning the executives of private companies for coming for negotiations; and